

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 219
(IB)-79/ND/2021
IA-101/2024, IA-5799/2023,
IA -4014/2023, IA -4030/2023

IN THE MATTER OF:

Mansfield Cable Company Ltd. (Through IRP) ... Applicant/Petitioner

Versus

Mansfield Power & Infrastructure Pvt. Ltd. ... Respondent

Under Section: 9 of IBC, 2016

Order delivered on 18.03.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ, HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH, HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Naveen Kumar in I.A 4030 of 2023

For the Respondent : Mr. Person Vinod Chaurasia for R-4 and R-5

For the RP : Adv. Abhishek Anand, Adv. Jasleen Singh Sandha, Adv. Naveen Kumar for R-4 in IA 5799 of 2023

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-101/2024:-In the wake of the issue involved in the captioned application, Ld. Counsel for the parties are directed to remain present physically on 24.04.2024.

IA-5799/2023:- In the wake of the issue involved in the captioned application, Ld. Counsel for the parties are directed to remain present physically on 24.04.2024.

IA-4014/2023:- Mr. Abhishek Anand, Ld. Counsel appearing for the RP submitted that the prayer made in the application has become infructuous, as the claim of Union Bank of India has been admitted. Confronted with the plea, Mr. Divyank Dutt, Advocate seeks to withdraw the application. As prayed by him the application is dismissed as withdrawn.

IA-4030/2023:- Reply to IA stated to have been filed by the RP is not on record, let the same be placed on record within 2 days. List the application for hearing on 10.04.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)